

**In the Court of Sh. Sanjeet Singh, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate,
Hamirpur, District Hamirpur (H.P.)**

In the matter of :

1. Sh. Sumit Kumar Chauhan aged 31 years s/o Shri Surinder Chauhan, r/o Village Kakriar, Post Office Himmer, Tehsil Bamson at Tauni Devi, District Hamirpur (H.P.).
2. Smt. Kalpna Singh aged 29 years d/o Sh. Krishan Pal Singh, r/o V.P.O. Navada Kesho, Tehsil Dhampur, District Bijnaur (U.P.)-246 786. *Applicants.*

Versus

General Public

Subject.— Notice for Registration of Marriage.

Sh. Sumit Kumar & Smt. Kalpna Singh have filed an application U/S 15 and 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents before the court of undersigned, stating therein that their marriage ceremony has been performed on 08-12-2024 at Jhaniari Devi Temple, Tehsil & District Hamirpur (H.P.) according to Hindu rites and customs.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage may file his/her objections personally or in writing before this court on or before 26-03-2025. In case no objection received by 26-03-2025, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 15-02-2025.

Seal.

Sd/-
*Marriage Officer-cum-Sub-Divisional Magistrate,
Hamirpur, District Hamirpur (H.P.).*

**In the Court of Sh. Sanjeet Singh, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate,
Hamirpur, District Hamirpur (H.P.)**

In the matter of :

1. Sh. Gurmel Kumar aged 24 years s/o Shri Julfi Ram, r/o V.P.O. Barara, Tehsil Bamson at Tauni Devi, District Hamirpur (H.P.).
2. Smt. Ranjna Kumari aged 30 years d/o Sh. Suresh Kumar, r/o V.P.O. Dhaneta, Tehsil Nadaun, District Hamirpur (H.P.) presently w/o Sh. Gurmel Kumar aged 24 years s/o Shri Julfi Ram, r/o V.P.O. Barara, Tehsil Bamson at Tauni Devi, District Hamirpur (H.P.) *Applicants.*

Versus

General Public

Subject.— Notice for Registration of Marriage.

Sh. Gurmel Kumar & Smt. Ranjna Kumari have filed an application U/S 5 of Special Marriage Act, 1954 alongwith supporting affidavits and documents before the court of undersigned, in which they have stated that they intend to solemnize their marriage within next three calendar months.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage may file his/her objections personally or in writing before this court on or before 28-03-2025. In case no objection received by 28-03-2025, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 25-02-2025.

Seal.

Sd/-
*Marriage Officer-cum-Sub-Divisional Magistrate,
Hamirpur, District Hamirpur (H.P.).*

**In the Court of Sh. Sanjeet Singh, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate,
Hamirpur, District Hamirpur (H.P.)**

In the matter of :

1. Sh. Sahil aged 24 years s/o Shri Pawan Kumar, r/o Village Jhanikkar, P.O. Barara, Tehsil Bamson at Tauni Devi, District Hamirpur (H.P.) Pin-177 023.

2. Smt. Darshana d/o Sh. Rama Shanker, r/o I. H.S.D.P. Block No. B1.B7 Sector-4, Parwanoo, Solan, District Solan (H.P.) Pin.-173 220 *Applicants.*

Versus

General Public

Subject.— Notice for Registration of Marriage.

Sh. Sahil & Smt. Darshana have filed an application U/S 5 of Special Marriage Act, 1954 alongwith supporting affidavits and documents before the court of undersigned, in which they have stated that they intend to solemnize their marriage within next three calendar months.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage may file his/her objections personally or in writing before this court on or before 26-03-2025. In case no objection received by 26-03-2025, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 25-02-2025.

Seal.

Sd/-
*Marriage Officer-cum-Sub-Divisional Magistrate,
Hamirpur, District Hamirpur (H.P.).*

**In the Court of Sh. Sanjeet Singh, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate,
Hamirpur, District Hamirpur (H.P.)**

In the matter of :

1. Sh. Manish Kumar s/o Shri Piar Chand, r/o Ward No. 7, Village Bhagetu, P.O. Mair, Tehsil & District Hamirpur (H.P.) Pin-176 042.
2. Smt. Sangeeta d/o Sh. Sanjeev Kumar, r/o Village & P.O. Ladraur, Tehsil Bhoranj, District Hamirpur (H.P.) Pin-176 043 *Applicants.*

Versus

General Public

Subject.— Notice for Registration of Marriage.

Sh. Manish Kumar & Smt. Sangeeta have filed an application U/S 5 of Special Marriage Act, 1954 alongwith supporting affidavits and documents before the court of undersigned, in which they have stated that they intend to solemnize their marriage within next three calendar months.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage may file his/her objections personally or in writing before this court on or before 26-03-2025. In case no objection received by 26-03-2025, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 25-02-2025.

Seal.

Sd/-
*Marriage Officer-cum-Sub-Divisional Magistrate,
Hamirpur, District Hamirpur (H.P.).*

**In the Court of Sh. Sanjeet Singh, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate,
Hamirpur, District Hamirpur (H.P.)**

In the matter of :

1. Sh. Manoj Kumar s/o Shri Raj Kumar, r/o Village Garyana Brahmna, Post Office Chowki, Tehsil & District Hamirpur (H.P.).

2. Smt. Karmi Devi d/o Sh. Parmanand, r/o H. No. 101, Gali No. 13, Sarsawati Colony, Sehatpur, Amarnagar, P.O. Amarnagar, District Faridabaad, Haryana (121 003). *Applicants.*

Versus

General Public

Subject.— Notice for Registration of Marriage.

Sh. Manoj Kumar & Smt. Karmi Devi have filed an application U/S 15 & 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents before the court of undersigned, stating therein that their marriage ceremony has been performed on 07-02-2025 at Jhaniari Devi Temple, Tehsil & District Hamirpur (H.P.) according to Hindu rites and customs.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage may file his/her objections personally or in writing before this court on or before 10-04-2025. In case no objection received by 10-04-2025, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 15-02-2025.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,
Hamirpur, District Hamirpur (H.P.).*

**In the Court of Sh. Sanjeet Singh, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate,
Hamirpur, District Hamirpur (H.P.)**

In the matter of :

1. Sh. Ravinder Kumar aged 52 years s/o Shri Jai Krishan, r/o Village Daryota, Post Office Bhira, Tehsil & District Hamirpur (H.P.).

2. Smt. Nurma Devi aged 48 years d/o Sh. Bhagwan Dass, r/o V.P.O. Shuga, Tehsil Rampur, District Shimla (H.P.) *Applicants.*

Versus

General Public

Subject.— Notice for Registration of Marriage.

Sh. Ravinder Kumar & Smt. Nurma Devi have filed an application U/S 15 & 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents before the court of undersigned, stating therein that their marriage ceremony has been performed on 03-11-2024 at Gasota Mahadev Mandir, Village Gasota, Tehsil & District Hamirpur (H.P.) according to Hindu rites and customs.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage may file his/her objections personally or in writing before this court on or before 10-03-2025. In case no objection received by 10-03-2025, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 11-02-2025.

Seal.

Sd/-
*Marriage Officer-cum-Sub-Divisional Magistrate,
Hamirpur, District Hamirpur (H.P.).*

**In the Court of Sh. Sanjeet Singh, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate,
Hamirpur, District Hamirpur (H.P.)**

In the matter of :

1. Sh. Surinder Kumar s/o Shri Amrik Singh, r/o Village Sasan, P.O. Jhaniari, Tehsil & District Hamirpur (H.P.).
2. Smt. Priyanka d/o Sh. Pawan Kumar, r/o Village Rajpura (284), Chamba (H.P.)
Pin-176 310 *Applicants.*

Versus

General Public

Subject.— Notice for Registration of Marriage.

Sh. Surinder Kumar & Smt. Priyanka have filed an application U/S 5 of Special Marriage Act, 1954 alongwith supporting affidavits and documents before the court of undersigned, in which they have stated that they intend to solemnize their marriage within next three calendar months.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage may file his/her objections personally or in writing before this court on or before 20-03-2025. In case no objection received by 20-03-2025, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 15-02-2025.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,
Hamirpur, District Hamirpur (H.P.).*

**In the Court of Sh. Sanjeet Singh, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate,
Hamirpur, District Hamirpur (H.P.)**

In the matter of :

1. Sh. Rakesh Kumar s/o Shri Shyam Lal, r/o Village Sai Brahmna, P.O. Dugha, Tehsil & District Hamirpur (H.P.) Pin-177 001.

2. Payal Sharma d/o Sh. Ramesh Chand Sharma, r/o V.P.O. Nangal, Tehsil Fatehpur, District Kangra (H.P.) *Applicants.*

Versus

General Public

Subject.— Notice for Registration of Marriage.

Sh. Rakesh Kumar & Smt. Payal Sharma have filed an application U/S 5 of Special Marriage Act, 1954 alongwith supporting affidavits and documents before the court of undersigned, in which they have stated that they intend to solemnize their marriage within next three calendar months.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage may file his/her objections personally or in writing before this court on or before 18-03-2025. In case no objection received by 18-03-2025, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 15-02-2025.

Seal.

Sd/-
*Marriage Officer-cum-Sub-Divisional Magistrate,
Hamirpur, District Hamirpur (H.P.).*

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Bhoranj,
Distt. Hamirpur, Himachal Pradesh**

1. Sh. Sushil Kumar s/o Sh. Ramesh Kumar, Village Yanwin, P.O. Dhamrol, Tehsil Bhoranj, Distt. Hamirpur (H.P.) aged 37 years old.

2. Neha Kumari d/o Mahesh Kumar, r/o 532 KA/126 Pandey Tola, P.O. Digureia, Tehsil Ali Ganj, District Lakhnow (U.P.) aged 32 years old.

Versus

General Public

Sh. Sushil Kumar s/o Sh. Ramesh Kumar, Village Yanwin, P.O. Dhamrol, Tehsil Bhoranj, Distt. Hamirpur (H.P.) & Neha Kumari d/o Mahesh Kumar, r/o 532 KA/126 Pandey Tola, P.O. Digureia, Tehsil Ali Ganj, District Lakhnow (U.P.) have filed an application alongwith affidavits in this court under section 16 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage Laws (Amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony at Navahi Mata Mandir, District Mandi on dated 12-01-2025 as per Hindu Rites and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objections regarding this marriage can file the objections personally or in writing before this court on or before 24-03-2025. After that no objections will be entertained and marriage will be registered accordingly.

Issued today on 15-02-2025 under my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,
Bhoranj, Distt. Hamirpur (H.P.).*

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Bhoranj,
Distt. Hamirpur, Himachal Pradesh**

1. Sh. Vaneet Kumar s/o Mohinder Singh, Village Dera Parol, P.O. Parol, Tehsil Bhoranj, Distt. Hamirpur (H.P.) aged 25 years old.

2. Shivani d/o Sh. Desh Raj, Village Panhar, P.O. Bafrin, Tehsil & District Hamirpur (H.P.) aged 23 years old.

Versus

General Public

Sh. Vaneet Kumar s/o Mohinder Singh, Village Dera Parol, P.O. Parol, Tehsil Bhoranj, Distt. Hamirpur (H.P.) aged 25 years old & Shivani d/o Sh. Desh Raj, Village Panhar, P.O. Bafrin, Tehsil & District Hamirpur (H.P.) aged 23 years old have filed an application alongwith affidavits in this court under section 16 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage Laws (Amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony at Village Dera Parol, P.O. Parol, Tehsil Bhoranj, District Hamirpur on dated 18-06-2023 as per Hindu Rites and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objections regarding this marriage can file the objections personally or in writing before this court on or before 29-03-2025. After that no objections will be entertained and marriage will be registered accordingly.

Issued today on 19-02-2025 under my hand and seal of the court.

Seal.

Sd/-
*Marriage Officer-cum-Sub-Divisional Magistrate,
Bhoranj, Distt. Hamirpur (H.P.).*

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Bhoranj,
Distt. Hamirpur, Himachal Pradesh**

1. Sh. Aman Kumar s/o Rattan Chand, Village Bhakreri, Tehsil Bhoranj, Distt. Hamirpur (H.P.) aged 36 years old.

2. Pooja d/o Sh. Bhoomi Bahadur, Village Padoula, P.O. Padoula, Tehsil & District Dailakh aged 25 years old.

Versus

General Public

Sh. Aman Kumar s/o Rattan Chand, Village Bhakreri, Tehsil Bhoranj, Distt. Hamirpur (H.P.) aged 36 years old & Pooja d/o Sh. Bhoomi Bahadur, Village Padoula, P.O. Padoula, Tehsil & District Dailakh aged 25 years old have filed an application alongwith affidavits in this court under section 16 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage Laws (Amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony at Village Bhakreri, Tehsil Bhoranj, Distt. Hamirpur on dated 07-09-2019 as per Hindu Rites and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objections regarding this marriage can file the objections personally or in writing before this court on or before 29-03-2025. After that no objections will be entertained and marriage will be registered accordingly.

Issued today on 19-02-2025 under my hand and seal of the court.

Seal.

Sd/-
*Marriage Officer-cum-Sub-Divisional Magistrate,
Bhoranj, Distt. Hamirpur (H.P.).*

**In the Court of Rajinder Kumar Gautam, Sub-Divisional Magistrate Barsar, District
Hamirpur (H.P.) Exercising the Powers of Marriage Officer**

under Special Marriage Act, 1954

In the matter of :

1. Ms. Anu Bala age 31 years d/o Sh. Ramesh Chand, r/o Village Awag Upperla, P.O. Salouni, Sub-Tehsil Bhota, District Hamirpur (H.P.).

2. Mr. Rajeev Kumar age 35 years s/o Sh. Ajeet Singhl, r/o Village & P.O. Dhanwin, Tehsil & District Hamirpur (H.P.) .. *Applicants.*

Versus

General Public

Subject.— Notice of Marriage.

Ms. Anu Bala and Mr. Rajeev Kumar have filed an application u/s 15 of the Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned, in which they have stated that they have solemnized their marriage on dated 18-02-2025 as per Hindu rites and customs at Kalka Mata Mandir Tikker Rajputtan, Tehsil Barsar, District Hamirpur (H.P.).

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage, may file his/her objections personally or in writing before this court on or before 21-03-2025. In case no objection is received by 21-03-2025, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 21-02-2025.

Seal.

Sd/-
*Marriage Officer-cum-SDM,
Sub-Division Barsar, District Hamirpur (H.P.).*

**In the Court of Executive Magistrate-cum-Naib Tehsildar Dhatwal at Bijhari,
Distt. Hamirpur (H.P.)**

In the matter of :

Kamal Kishor

Versus

General Public

Notice to General Public.

Sh. Kamal Kishor s/o Sh. Shankar Dass, r/o Village Samtana, Tehsil Dhatwal at Bijhari, Distt. Hamirpur (H.P.) has applied in this office for the entry of his date of birth which has taken

place on 05-10-1964 but due to ignorance the same could not be entered in the record of Gram Panchayat Samtana. The applicant in support of the facts of the event has submitted the requisite documents and the same have been perused accordingly.

General public is hereby informed through this notice that if any person having objection regarding the entry of the date of birth of the applicant which is 05-10-1964, they can file their objections either in writing or through their counsel within a period of 30 days from the date of issue of this notice. If no objection is received from any person regarding the date of birth which is 05-10-1964 the same will be registered accordingly.

Issued under my hand and seal of the court on 22-02-2025.

Seal.

Sd/-
*Executive Magistrate-cum-Naib Tehsildar,
Dhatwal at Bijhari, District Hamirpur (H.P.).*

**In the Court of Tehsildar-cum-Executive Magistrate Dhatwal at Bijhari,
Distt. Hamirpur (H.P.)**

In the matter of :

Urmila Devi

Versus

General Public

Notice to General Public.

Urmila Devi d/o Duni Chand, r/o Village Dakhyora, Tehsil Dhatwal at Bijhari, Distt. Hamirpur (H.P.) has applied in this office for the entry of her date of birth which has taken place on 19-12-1976 but due to ignorance the same could not be entered in the record of Gram Panchayat Sathwin. The applicant in support of the facts of the event has submitted the requisite documents and the same have been perused accordingly.

General public is hereby informed through this notice that if anyone has any objection regarding the entry of date of birth of the applicant *i.e.* 19-12-1976, they can either in person or through counsel can file their objections before the undersigned within 30 days from the issue of this publication, otherwise the matter shall be proceeded further accordingly.

Issued under my hand and seal of the court on 27-02-2025.

Seal.

Sd/-
*Tehsildar-cum-Executive Magistrate,
Dhatwal at Bijhari, District Hamirpur (H.P.).*

**In the Court of Tehsildar-cum-Executive Magistrate Dhatwal at Bijhari,
Distt. Hamirpur (H.P.)**

In the matter of :

Saroti Devi

Versus

General Public

Notice to General Public.

Saroti Devi d/o Sant Ram, r/o Village Kohla, Tehsil Dhatwal at Bijhari, Distt. Hamirpur (H.P.) has applied in this office for the entry of her date of birth which has taken place on 10-03-1958 but due to ignorance the same could not be entered in the record of Gram Panchayat Sakroh. The applicant in support of the facts of the event has submitted the requisite documents and the same have been perused accordingly.

General public is hereby informed through this notice that if anyone has any objection regarding the entry of date of birth of the applicant *i.e.* 10-03-1958, they can either in person or through counsel can file their objections before the undersigned within 30 days from the issue of this publication, otherwise the matter shall be proceeded further accordingly.

Issued under my hand and seal of the court on 27-02-2025.

Seal.

Sd/-
*Tehsildar-cum-Executive Magistrate,
Dhatwal at Bijhari, District Hamirpur (H.P.).*

**In the Court of Tehsildar-cum-Executive Magistrat Dhatwal at Bijhari,
Distt. Hamirpur (H.P.)**

In the matter of :

Bam Dev

Versus

General Public

Notice to General Public.

Bam Dev s/o Gokul, r/o Village Jamli, Tehsil Dhatwal at Bijhari, Distt. Hamirpur (H.P.) has applied in this office for the entry of his date of birth which has taken place on 25-02-1961 but due to ignorance the same could not be entered in the record of Gram Panchayat Jamli. The applicant in

support of the facts of the event has submitted the requisite documents and the same have been perused accordingly.

General public is hereby informed through this notice that if anyone has any objection regarding the entry of date of birth of the applicant *i.e.* 25-02-1961, they can either in person through counsel can file their objection before the undersigned within 30 days from the issue of this publication, otherwise the matter shall be proceeded further accordingly.

Issued under my hand and seal of the court on 03-03-2025.

Seal.

Sd/-
*Tehsildar-cum-Executive Magistrate,
Dhatwal at Bijhari, District Hamirpur (H.P.).*

कार्यालय कार्यकारी दण्डाधिकारी एवं नायब तहसीलदार, तहसील बमसन स्थित टौणी देवी,
जिला हमीरपुर (हि0 प्र0)

श्रीमती शीला देवी पुत्री अमर सिंह, निवासी टीका मतलाना, डाकघर समीरपुर, तहसील बमसन स्थित टौणी देवी, जिला हमीरपुर (हि0 प्र0) प्रार्थिया।

बनाम

आम जनता

प्रतिवादी।

विषय.—दरखास्त जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

अतिरिक्त जिला रजिस्ट्रार जन्म एवं मृत्यु हमीरपुर के कार्यालय पत्र संख्या HFW-HMR (ST Birth & Death) Delayed 2024 / 1-21177, दिनांक 28-10-2024 के अनुसार श्रीमती शीला देवी पुत्री अमर सिंह, निवासी टीका मतलाना, डाकघर समीरपुर, तहसील बमसन स्थित टौणी देवी, जिला हमीरपुर (हि0 प्र0) का आवेदन समस्त रिकॉर्ड व शपथ-पत्र सहित इस कार्यालय में प्राप्त हुआ है जिसमें उल्लेख है कि उसका जन्म दिनांक 10-04-1964 को हुआ लेकिन किसी कारणवश ग्राम पंचायत समीरपुर के रिकार्ड में उक्त जन्म का पंजीकरण दिनांक 10-04-1964 को दर्ज न हो सका तथा अब प्रार्थिया जन्म दिनांक उपरोक्त को ग्राम पंचायत समीरपुर में दर्ज करवाना चाहती है।

अतः इस इशतहार द्वारा आम जनता को सूचित किया जाता है कि श्रीमती शीला देवी पुत्री अमर सिंह, निवासी टीका मतलाना, डाकघर समीरपुर, तहसील बमसन स्थित टौणी देवी, जिला हमीरपुर (हि0 प्र0) की जन्म तिथि 10-04-1964 को ग्राम पंचायत समीरपुर के रिकार्ड में दर्ज करवाने बारे किसी को कोई उजर/एतराज हो तो वह दिनांक 24-03-2025 तक असालतन/वकालतन हाजिर न्यायालय आकर अपना उजर/एतराज पेश कर सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जाकर आगामी कार्यवाही की जाएगी। उसके बाद का उजर जेर समायत न होगा।

आज दिनांक 24-02-2025 को मेरे हस्ताक्षर व मोहर सहित अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित /—
कार्यकारी दण्डाधिकारी एवं नायब तहसीलदार,

बमसन स्थित टौणी देवी, जिला हमीरपुर (हि0 प्र0)।

कार्यालय कार्यकारी दण्डाधिकारी एवं नायब तहसीलदार, तहसील बमसन स्थित टौणी देवी,
जिला हमीरपुर (हि0 प्र0)

श्री कर्म चन्द पुत्र नेगी, निवासी टीका पुरली, डाकघर कक्कड़, तहसील बमसन स्थित टौणी देवी,
जिला हमीरपुर (हि0 प्र0) प्रार्थी।

बनाम

आम जनता

प्रतिवादी।

विषय.—दरखास्त जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

अतिरिक्त जिला रजिस्ट्रार जन्म एवं मृत्यु हमीरपुर के कार्यालय पत्र संख्या HFW-HMR (ST Birth & Death) Delayed 2024/1-381, दिनांक 04-01-2025 के अनुसार श्री कर्म चन्द पुत्र नेगी, निवासी टीका पुरली, डाकघर कक्कड़, तहसील बमसन स्थित टौणी देवी, जिला हमीरपुर (हि0 प्र0) का आवेदन समस्त रिकॉर्ड व शपथ-पत्र सहित इस कार्यालय में प्राप्त हुआ है जिसमें उल्लेख है कि उसका जन्म दिनांक 28-04-1958 को हुआ लेकिन किसी कारणवश ग्राम पंचायत पुरली के रिकार्ड में उक्त जन्म का पंजीकरण दिनांक 28-04-1958 को दर्ज न हो सका तथा अब प्रार्थी जन्म दिनांक उपरोक्त को ग्राम पंचायत पुरली में दर्ज करवाना चाहता है।

अतः इस इशतहार द्वारा आम जनता को सूचित किया जाता है कि श्री कर्म चन्द पुत्र नेगी, निवासी टीका पुरली, डाकघर कक्कड़, तहसील बमसन स्थित टौणी देवी, जिला हमीरपुर (हि0 प्र0) की जन्म तिथि 28-04-1958 को ग्राम पंचायत पुरली के रिकार्ड में दर्ज करवाने बारे किसी को कोई उजर/एतराज हो तो वह दिनांक 24-03-2025 तक असालतन/वकालतन हाजिर न्यायालय आकर अपना उजर/एतराज पेश कर सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जाकर आगामी कार्यवाही की जाएगी। उसके बाद का उजर जेर समायत न होगा।

आज दिनांक 24-02-2025 को मेरे हस्ताक्षर व मोहर सहित अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—

कार्यकारी दण्डाधिकारी एवं नायब तहसीलदार,
बमसन स्थित टौणी देवी, जिला हमीरपुर (हि0 प्र0)।

कार्यालय कार्यकारी दण्डाधिकारी एवं नायब तहसीलदार, तहसील बमसन स्थित टौणी देवी,
जिला हमीरपुर (हि0 प्र0)

श्रीमती सुनीता देवी पुत्री शेर सिंह, निवासी टीका उटपुर, डाकघर समीरपुर, तहसील बमसन स्थित
टौणी देवी, जिला हमीरपुर (हि0 प्र0) प्रार्थिया।

बनाम

आम जनता

प्रतिवादी ।

विषय.—दरखास्त जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

अतिरिक्त जिला रजिस्ट्रार जन्म एवं मृत्यु हमीरपुर के कार्यालय पत्र संख्या HFW-HMR (ST Birth & Death) Delayed 2024/2-3479, दिनांक 10-02-2025 के अनुसार श्रीमती सुनीता देवी पुत्री शेर सिंह, निवासी टीका उटपुर, डाकघर समीरपुर, तहसील बमसन स्थित टौणी देवी, जिला हमीरपुर (हि0 प्र0) का आवेदन समस्त रिकॉर्ड व शपथ-पत्र सहित इस कार्यालय में प्राप्त हुआ है जिसमें उल्लेख है कि उसका जन्म दिनांक 07-09-1978 को हुआ लेकिन किसी कारणवश ग्राम पंचायत उटपुर र के रिकार्ड में उक्त जन्म का पंजीकरण दिनांक 07-09-1978 को दर्ज न हो सका तथा अब प्रार्थिया जन्म दिनांक उपरोक्त को ग्राम पंचायत उटपुर में दर्ज करवाना चाहती है।

अतः इस इशतहार द्वारा आम जनता को सूचित किया जाता है कि श्रीमती सुनीता देवी पुत्री शेर सिंह, निवासी टीका उटपुर, डाकघर समीरपुर, तहसील बमसन स्थित टौणी देवी, जिला हमीरपुर (हि0 प्र0) की जन्म तिथि 07-09-1978 को ग्राम पंचायत उटपुर के रिकार्ड में दर्ज करवाने बारे किसी को कोई उजर/एतराज हो तो वह दिनांक 24-03-2025 तक असातन/वकालतन हाजिर न्यायालय आकर अपना उजर/एतराज पेश कर सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जाकर आगामी कार्यवाही की जाएगी। उसके बाद का उजर जेर समायत न होगा।

आज दिनांक 24-02-2025 को मेरे हस्ताक्षर व मोहर सहित अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—

कार्यकारी दण्डाधिकारी एवं नायब तहसीलदार,
बमसन स्थित टौणी देवी, जिला हमीरपुर (हि0 प्र0)।

कार्यालय कार्यकारी दण्डाधिकारी एवं नायब तहसीलदार, तहसील बमसन स्थित टौणी देवी,
जिला हमीरपुर (हि0 प्र0)

श्री राजिन्दर सिंह पुत्र ब्रहमु राम, निवासी टीका कलोह, डाकघर भटेड, तहसील बमसन स्थित टौणी देवी, जिला हमीरपुर (हि0 प्र0) प्रार्थी।

बनाम

आम जनता

प्रतिवादी ।

विषय.—दरखास्त जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

अतिरिक्त जिला रजिस्ट्रार जन्म एवं मृत्यु हमीरपुर के कार्यालय पत्र संख्या HFW-HMR (ST Birth & Death) Delayed 2024/2-3647, दिनांक 13-02-2025 के अनुसार श्री राजिन्दर सिंह पुत्र ब्रहमु राम, निवासी टीका कलोह, डाकघर भटेड, तहसील बमसन स्थित टौणी देवी, जिला हमीरपुर (हि0 प्र0) का आवेदन समस्त रिकॉर्ड व शपथ-पत्र सहित इस कार्यालय में प्राप्त हुआ है जिसमें उल्लेख है कि उसका जन्म दिनांक 26-06-1970 को हुआ लेकिन किसी कारणवश ग्राम पंचायत भटेड के रिकार्ड में उक्त जन्म का पंजीकरण

दिनांक 26-06-1970 को दर्ज न हो सका तथा अब प्रार्थी जन्म दिनांक उपरोक्त को ग्राम पंचायत भटेड में दर्ज करवाना चाहता है।

अतः इस इशतहार द्वारा आम जनता को सूचित किया जाता है कि श्री राजिन्दर सिंह पुत्र ब्रह्मु राम, निवासी टीका कलोह, डाकघर भटेड, तहसील बमसन स्थित टौणी देवी, जिला हमीरपुर (हि0 प्र0) की जन्म तिथि 26-06-1970 को ग्राम पंचायत भटेड के रिकार्ड में दर्ज करवाने बारे किसी को कोई उजर/एतराज हो तो वह दिनांक 24-03-2025 तक असालतन/वकालतन हाजिर न्यायालय आकर अपना उजर/एतराज पेश कर सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जाकर आगामी कार्यवाही की जाएगी। उसके बाद का उजर जेर समायत न होगा।

आज दिनांक 24-02-2025 को मेरे हस्ताक्षर व मोहर सहित अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित /—
कार्यकारी दण्डाधिकारी एवं नायब तहसीलदार,
बमसन स्थित टौणी देवी, जिला हमीरपुर (हि0 प्र0)।

कार्यालय कार्यकारी दण्डाधिकारी एवं नायब तहसीलदार, तहसील बमसन स्थित टौणी देवी,
जिला हमीरपुर (हि0 प्र0)

श्री ज्ञान चन्द पुत्र राणू राम, निवासी टीका उटपुर, तहसील बमसन स्थित टौणी देवी, जिला हमीरपुर (हि0 प्र0) प्रार्थी।

बनाम

आम जनता

प्रतिवादी।

विषय.—दरखास्त जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

अतिरिक्त जिला रजिस्ट्रार जन्म एवं मृत्यु हमीरपुर के कार्यालय पत्र संख्या HFW-HMR (ST Birth & Death) Delayed 2024 / 1-7977, दिनांक 24-04-2024 के अनुसार श्री ज्ञान चन्द पुत्र राणू राम, निवासी टीका उटपुर, तहसील बमसन स्थित टौणी देवी, जिला हमीरपुर (हि0 प्र0) का आवेदन समस्त रिकॉर्ड व शपथ-पत्र सहित इस कार्यालय में प्राप्त हुआ है जिसमें उल्लेख है कि उसका जन्म दिनांक 22-01-1966 को हुआ लेकिन किसी कारणवश ग्राम पंचायत उटपुर के रिकार्ड में उक्त जन्म का पंजीकरण दिनांक 22-01-1966 को दर्ज न हो सका तथा अब प्रार्थी जन्म दिनांक उपरोक्त को ग्राम पंचायत उटपुर में दर्ज करवाना चाहता है।

अतः इस इशतहार द्वारा आम जनता को सूचित किया जाता है कि श्री ज्ञान चन्द पुत्र राणू राम, निवासी टीका उटपुर, तहसील बमसन स्थित टौणी देवी, जिला हमीरपुर (हि0 प्र0) की जन्म तिथि 22-01-1966 को ग्राम पंचायत उटपुर के रिकार्ड में दर्ज करवाने बारे किसी को कोई उजर/एतराज हो तो वह दिनांक 24-03-2025 तक असालतन/वकालतन हाजिर न्यायालय आकर अपना उजर/एतराज पेश कर सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जाकर आगामी कार्यवाही की जाएगी। उसके बाद का उजर जेर समायत न होगा।

आज दिनांक 24-02-2025 को मेरे हस्ताक्षर व मोहर सहित अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित /—
कार्यकारी दण्डाधिकारी एवं नायब तहसीलदार,
बमसन स्थित टौणी देवी, जिला हमीरपुर (हि0 प्र0)।

कार्यालय कार्यकारी दण्डाधिकारी एवं तहसीलदार, तहसील बमसन स्थित टौणी देवी,
जिला हमीरपुर (हि0 प्र0)

श्रीमती वनीता कुमारी पुत्री मेहर चन्द, निवासी टीका भरयाईयां दी धार, डाकघर कक्कड़, तहसील बमसन स्थित टौणी देवी, जिला हमीरपुर (हि0 प्र0) प्रार्थिया।

बनाम

आम जनता

प्रतिवादी।

विषय.—दरखास्त जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

अतिरिक्त जिला रजिस्ट्रार जन्म एवं मृत्यु हमीरपुर के कार्यालय पत्र संख्या HFW-HMR (Birth & Death) 2024/2-3483, दिनांक 10-02-2025 के अनुसार श्रीमती वनीता कुमारी पुत्री मेहर चन्द, निवासी टीका भरयाईयां दी धार, डाकघर कक्कड़, तहसील बमसन स्थित टौणी देवी, जिला हमीरपुर (हि0 प्र0) का आवेदन समस्त रिकॉर्ड व शपथ-पत्र सहित इस कार्यालय में प्राप्त हुआ है जिसमें उल्लेख है कि उसका जन्म दिनांक 25-06-1973 को हुआ लेकिन किसी कारणवश ग्राम पंचायत पुरली के रिकार्ड में उक्त जन्म का पंजीकरण दिनांक 25-06-1973 को दर्ज न हो सका तथा अब प्रार्थिया जन्म दिनांक उपरोक्त को ग्राम पंचायत पुरली में दर्ज करवाना चाहती है।

अतः इस इशतहार द्वारा आम जनता को सूचित किया जाता है कि श्रीमती वनीता कुमारी पुत्री मेहर चन्द, निवासी टीका भरयाईयां दी धार, डाकघर कक्कड़, तहसील बमसन स्थित टौणी देवी, जिला हमीरपुर (हि0 प्र0) की जन्म तिथि 25-06-1973 को ग्राम पंचायत पुरली के रिकार्ड में दर्ज करवाने बारे किसी को कोई उजर/एतराज हो तो वह दिनांक 24-03-2025 तक असालतन/वकालतन हाजिर न्यायालय आकर अपना उजर/एतराज पेश कर सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जाकर आगामी कार्यवाही की जाएगी। उसके बाद का उजर जेर समायत न होगा।

आज दिनांक 24-02-2025 को मेरे हस्ताक्षर व मोहर सहित अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित /—
कार्यकारी दण्डाधिकारी एवं तहसीलदार,
बमसन स्थित टौणी देवी, जिला हमीरपुर (हि0 प्र0)।

कार्यालय कार्यकारी दण्डाधिकारी एवं तहसीलदार, तहसील बमसन स्थित टौणी देवी,
जिला हमीरपुर (हि0 प्र0)

श्रीमती सरवो देवी पुत्री सुनाहकी राम, निवासी टीका सपनेहडा, डाकघर बराडा, तहसील बमसन स्थित टौणी देवी, जिला हमीरपुर (हि0 प्र0) प्रार्थिया।

बनाम

आम जनता

प्रतिवादी ।

विषय.—दरखास्त जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

अतिरिक्त जिला रजिस्ट्रार जन्म एवं मृत्यु हमीरपुर के कार्यालय पत्र संख्या HFW-HMR (Birth & Death) 2024/1-4109, दिनांक 19-02-2025 के अनुसार श्रीमती सरवो देवी पुत्री सुनाहकी राम, निवासी टीका सपनेहडा, डाकघर बराडा, तहसील बमसन स्थित टौणी देवी, जिला हमीरपुर (हि0 प्र0) का आवेदन समस्त रिकॉर्ड व शपथ-पत्र सहित इस कार्यालय में प्राप्त हुआ है जिसमें उल्लेख है कि उसका जन्म दिनांक 15-10-1949 को हुआ लेकिन किसी कारणवश ग्राम पंचायत बराडा के रिकार्ड में उक्त जन्म का पंजीकरण दिनांक 15-10-1949 को दर्ज न हो सका तथा अब प्रार्थिया जन्म दिनांक उपरोक्त को ग्राम पंचायत बराडा में दर्ज करवाना चाहती है ।

अतः इस इशतहार द्वारा आम जनता को सूचित किया जाता है कि श्रीमती सरवो देवी पुत्री सुनाहकी राम, निवासी टीका सपनेहडा, डाकघर बराडा, तहसील बमसन स्थित टौणी देवी, जिला हमीरपुर (हि0 प्र0) की जन्म तिथि 15-10-1949 को ग्राम पंचायत बराडा के रिकार्ड में दर्ज करवाने बारे किसी को कोई उजर/एतराज हो तो वह दिनांक 24-03-2025 तक असालतन/वकालतन हाजिर आकर अपना उजर/एतराज पेश कर सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जाकर आगामी कार्यवाही की जाएगी। उसके बाद का उजर जेर समायत न होगा ।

आज दिनांक 24-02-2025 को मेरे हस्ताक्षर व मोहर सहित अदालत से जारी हुआ ।

मोहर ।

हस्ताक्षरित /—

कार्यकारी दण्डाधिकारी एवं तहसीलदार,
बमसन स्थित टौणी देवी, जिला हमीरपुर (हि0 प्र0) ।

कार्यालय कार्यकारी दण्डाधिकारी एवं तहसीलदार, तहसील बमसन स्थित टौणी देवी,
जिला हमीरपुर (हि0 प्र0)

श्रीमती इन्द्री देवी पुत्री जम्बा राम, निवासी टीका खनसन, डाकघर समीरपुर, तहसील बमसन स्थित टौणी देवी, जिला हमीरपुर (हि0 प्र0) प्रार्थिया ।

बनाम

आम जनता

प्रतिवादी ।

विषय.—दरखास्त जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

अतिरिक्त जिला रजिस्ट्रार जन्म एवं मृत्यु हमीरपुर के कार्यालय पत्र संख्या HFW-HMR (Birth & Death) 2024/1-383, दिनांक 04-01-2025 के अनुसार श्रीमती इन्द्री देवी पुत्री जम्बा राम, निवासी टीका खनसन, डाकघर समीरपुर, तहसील बमसन स्थित टौणी देवी, जिला हमीरपुर (हि0 प्र0) का आवेदन समस्त रिकॉर्ड व शपथ-पत्र सहित इस कार्यालय में प्राप्त हुआ है जिसमें उल्लेख है कि उसका जन्म दिनांक 02-02-1956 को हुआ लेकिन किसी कारणवश ग्राम पंचायत समीरपुर के रिकार्ड में उक्त जन्म का पंजीकरण

दिनांक 02-02-1956 को दर्ज न हो सका तथा अब प्रार्थिया जन्म दिनांक उपरोक्त को ग्राम पंचायत समीरपुर में दर्ज करवाना चाहती है।

अतः इस इशतहार द्वारा आम जनता को सूचित किया जाता है कि श्रीमती इन्द्री देवी पुत्री जम्बा राम, निवासी टीका खनसन, डाकघर समीरपुर, तहसील बमसन स्थित टौणी देवी, जिला हमीरपुर (हि0 प्र0) की जन्म तिथि 02-02-1956 को ग्राम पंचायत समीरपुर के रिकार्ड में दर्ज करवाने बारे किसी को कोई उजर/एतराज हो तो वह दिनांक 24-03-2025 तक असालतन/वकालतन हाजिर न्यायालय आकर अपना उजर/एतराज पेश कर सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जाकर आगामी कार्यवाही की जाएगी। उसके बाद का उजर जेर समायत न होगा।

आज दिनांक 24-02-2025 को मेरे हस्ताक्षर व मोहर सहित अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित /—
कार्यकारी दण्डाधिकारी एवं तहसीलदार,
बमसन स्थित टौणी देवी, जिला हमीरपुर (हि0 प्र0)।

**ब अदालत कार्यकारी दण्डाधिकारी एवं विवाह पंजीकरण अधिकारी, तहसील बमसन
स्थित टौणी देवी, जिला हमीरपुर (हि0 प्र0)**

श्रीमती उर्मिला देवी पुत्री रोडा राम, निवासी टीका अघार, तहसील एवं जिला हमीरपुर (हि0 प्र0) हाल पत्नी ब्रहम दास पुत्र नगीना राम, निवासी टीका टिक्कर उपरला, डा0 टिक्कर खतरियां, तहसील बमसन, जिला हमीरपुर (हि0 प्र0) प्रार्थिया।

बनाम

आम जनता

प्रतिवादी।

विषय.—विवाह पंजीकरण अधीन धारा 8(4) विवाह पंजीकरण अधिनियम, 1996 के अधीन दर्ज करवाने बारे।

उपरोक्त विषय के सन्दर्भ में प्रार्थिया ने दिनांक 07-05-1977 ब्रहम दास पुत्र नगीना राम, निवासी टीका टिक्कर उपरला, डा0 टिक्कर खतरियां, तहसील बमसन, जिला हमीरपुर (हि0 प्र0) को आपस में हिन्दू रीति-रिवाज अनुसार विवाह किया है। लेकिन किसी कारणवश यह विवाह ग्राम पंचायत टिक्कर बुहला में उपरोक्त दिनांक को पंजीकृत नहीं हो सका। प्रार्थिया अब इस विवाह को ग्राम पंचायत टिक्कर बुहला के रिकार्ड में पंजीकृत करवाना चाहती है।

अतः इस इशतहार द्वारा आम जनता को सूचित किया जाता है कि इस विवाह के पंजीकरण बारे किसी को कोई उजर/एतराज हो तो वह असालतन/वकालतन हाजिर न्यायालय होकर दिनांक 24-03-2025 तक एतराज पेश कर सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जाकर आगामी कार्यवाही की जाएगी। उसके बाद का उजर जेरे समायत न होगा।

आज दिनांक 24-02-2025 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित /—

कार्यकारी दण्डाधिकारी एवं विवाह पंजीकरण अधिकारी,
तहसील बमसन स्थित टौंणी देवी, जिला हमीरपुर (हि0 प्र0)।
